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(c) the number of terrorists arrested and killed along with the number of security personnel killed during the said period; and

(d) the steps taken by Government to check such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) The details of encounters during the last two years and the current year, till 02.12.2016, in the State of Jammu and Kashmir along with the number of terrorists killed/arrested and the number of Security Force (SF) personnel martyred/injured are as under:-

Particulars	Year		
	2014	2015	2016
No. of encounters	57	63	97
Terrorists killed	107	102	146
Terrorists/suspects arrested	70	67	76
SF Personnel Martyred	26	39	60
SF Personnel injured	20	58	104

(d) The Government of India in tandem with the State Government, have adopted a multi-pronged approach to contain cross border infiltration, which, *inter alia*, include Strengthening of border management and multi-tiered deployment along the International Border/Line of Control, and near the ever changing infiltration routes, construction/ maintenance of border fencing, construction of culverts/bridges on nullahs, improved technology, weapons and equipments for SFs, improved intelligence and operational coordination, installation of border floodlight on the International Border (IB) and synergizing intelligence flow to check infiltration and pro-active action against terrorists within the State.

Directives to kickstart police reforms

3115. SHRI K. C. RAMAMURTHY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of each of the seven directives that the Supreme Court has given to Government to lay down practical reforms to kickstart police reforms in Prakash Singh *vs* Union of India case;

(b) what steps Government has taken to bring in reforms in police force;

(c) whether it is a fact that a Model Police Bill has been prepared for this purpose; and

(d) if so, the salient features of the draft Bill?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The details of the seven directives are given in Statement (*See* below).

(b) As "Police" is a State subject, falling in list II of Seventh Schedule of the Constitution of India, primarily, it is the responsibility of the State Governments to implement various police reform measures.

The directives of the Hon'ble Supreme Court have been forwarded to all the States/UTs on 26th September, 2006, and are at various stages of implementation.

Further, Police reform measures are also supported through grants-in-aid released to the State Governments under the Scheme for Modernisation of State Police Force (MPF) by the Ministry of Home Affairs. Major items of Police infrastructure covered are mobility, modern weaponry, training infrastructure facilities, forensic Science equipment, security equipment, traffic equipment etc.

(c) Yes, Sir. A new Model Police Bill, 2015 has been prepared and uploaded on BPR&D website for public comments/feedback.

(d) The Model Police Bill, 2015 in corporates provisions that deal with safety and security of life property of all sections of society irrespective of religion, race, caste, gender, dissent and place of birth, prohibition of acts of personal servitude in Police, prescribing code of conduct for police officers, deployment of police for protection of private persons and properties, regulations regarding police duty, etc. The ten attributes of the concept of 'SMART' policing have also been incorporated in the Bill.

Statement

Details of directives given by the Supreme Court to the Government to lay down practical police reforms

- (a) The Hon'ble Supreme Court of India has passed seven directives on 22nd September, 2006 on police reforms in a writ petition (civil) No. 310 of 1996 filed by Prakash Singh and others. The directions are as under:
 - (i) Constitute a State Security Commission on any of the models recommended by the National Human Right Commission, the Reberio Committee or the Sorabjee Committee.
 - (ii) Select the Director General of Police of the State from amongst three senior-most officers of the Department empaneled for promotion to

that rank by the Union Public Service Commission and once selected, provide him a minimum tenure of at least two years irrespective of his date of superannuation.

- (iii) Prescribe minimum tenure of two years to the police officers on operational duties.
- (iv) Separate investigating police from law and order police, starting with towns/urban areas having population of ten lakhs or more, and gradually extend to smaller towns/urban areas also.
- (v) Set up a Police Establishment Board at the State level for *inter alia* deciding all transfers, postings, promotions and other service related matters of officers of and below the rank of Deputy Superintendent of Police, and
- (vi) Constitute Police Complaints Authorities at the State and District levels for looking into complaints against police officers.
- (vii) The Supreme Court also directed the Central Government to set up a National Security Commission at the Union Level to prepare a panel for being placed before the appropriate Appointing Authority, for selection and placement of Chiefs of the Central Police Organisations (CPOs), who should also be given a minimum tenure of two years, with additional mandate to review from time to time measures to upgrade the effectiveness of these forces, improve the service conditions of its personnel, ensure that there is proper coordination between them and that the forces are generally utilized for the purposes they were raised and make recommendations in that behalf.

Release of funds under MPF to Karnataka

3116. SHRI K. C. RAMAMURTHY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of schemes/programmes being undertaken under Modernization of Police Forces scheme;

(b) whether Government of Karnataka has submitted State Action Plan under the above scheme for 2016-17 with an estimated cost of \gtrless 60 crores;

(c) if so, what are the reasons that inspite of sanctioning ₹ 35.5 crores, not even a single penny has been released by the Ministry this year;

(d) the reasons behind this and by when Ministry is going to release its share; and